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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.29/2006 In
O.A. No.1101/2004

New Delhi this the 4th day of May, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Dr. R.K. Srivastava,
Plastic Surgeon,
Department of Burns & Plastic Surgery,
Safdarjung Hospital,
New Delhi-110029.

-Applicant

(By Advocate: Shri A.K. Shukla, for
Ms. Sroparna Chatterjee)

Versus

1. Shri P.K. Hota,
Secretary, Government of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. V.M. Prasad,
Director,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
3. Y.K. Talwar
Dy. Secretary to the Govt. of India
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.

-Respondents

(By Advocate: Shri VSR Krishna)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents has filed a copy of respondents' Presidential order dated 2/3.5.2006, promoting ~~among~~ ^{along with} another the applicant as Specialist Grade-I. Learned counsel of applicant stated that applicant had gone with a copy of these orders to Mr. Lok Manay Singh, AAO, Safdarjung Hospital but he did not allow the applicant to join, stating that Safdarjung Hospital authorities have not received any orders from the Ministry. It is observed from the copy of joining report dated 03.05.2006, submitted in the Court, that there is no mention of enclosing these orders with it.



2. Learned counsel of respondents, on the other hand, stated that let the applicant go and report to the Medical Superintendent today by 4.00 p.m. and there will not be any difficulty in permitting him to join.

3. Respondents are directed to accord the consequential benefits to the applicant within a period of 45 days from today provided that the applicant submits his option in terms of Paragraph-5 of the orders dated 2/3.5.2006 passed by them in respect of the applicant. As such, C.P. is disposed of and notices issued to the respondents are discharged with liberty to the applicant on remaining aggrieved to resort to appropriate legal proceedings.

(Mukesh Kumar Gupta)
Member (J)

cc.

(V.K. Majotra)
Vice Chairman (A)

4.5.06